

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Contempt Case (AT) No. 30 of 2020 in
Company Appeal (AT) (Insolvency) No. 1259 of 2019

IN THE MATTER OF:

Loyal Scaffolding Pvt. Ltd. ...Appellants

Versus

Goyala Infra Projects Pvt. Ltd. & Ors. ...Respondent

Present:

For Appellant: Mr. Sushil Kabra and Mr. Suresh Bharti, Advocates.

**For Respondent: Mr. Kushagra Bansal and Mr. Manu Garg, Advocates
for the Respondents.
Mr. Rahul Kumar, Advocate for RP**

O R D E R
(Through Virtual Mode)

22.02.2021: Reply affidavit filed by Respondent is taken on record. Learned Counsel for the Appellant seeks and is granted two weeks' time to file rejoinder thereto. Short written submissions not exceeding three pages supported by compilation of relevant judgments may also be filed by the parties within four weeks.

Post the matter before Court No.2 on **26th March, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)